

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.282/MP/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 6.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(c) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event.
- Petitioners : ACME Deoghar Solar Power Private Limited and 4 Ors.
- Respondents : Solar Energy Corporation of India Limited (SECI) and 7 Ors.
- Date of Hearing : **14.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Vishrov Mukerjee, Advocate, ACME  
Shri Girik Bhalla, Advocate, ACME  
Ms. Shreya Sundaraman, Advocate, ACME  
Shri Anand Srivastava, Advocate, TPDDL  
Ms. Priya Goyal, Advocate, TPDDL  
Shri Yash Sharma, Advocate, TPDDL  
Shri Manish Choudhary, Advocate, BSPHCL  
Ms. Srishti Choudhary, Advocate, BSPHCL  
Shri Shubham Arya, Advocate, HPPC  
Shri Ravi Nair, Advocate, HPPC  
Shri Anurag Bansal, TPDDL

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing, and accordingly, the matter was adjourned. Learned counsel for Respondent No. 2, HPPC, however, submitted that while the Respondent has already served its reply to the Petitioners, it may also be permitted to file/upload the same on the e-filing portal of the Commission. Considering the said request, the Commission permitted

the Respondent, HPPC to file its reply within two days with a copy to the Petitioners, who may file their rejoinder within a week thereafter.

2. The Petition will be listed for the hearing on **5.3.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**